



# The Orissa Gazette

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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

### HOME AND FINANCE DEPARTMENTS.

#### NOTIFICATIONS.

*The 25th September 1939.*

No. 5050 C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,  
M. K. VELLODI,  
*Chief Secretary to Government.*

### POLICE DEPARTMENT.

#### MISCELLANEOUS.

*Lucknow, the 7th September 1939.*

No. 3553/VIII.—In exercise of the power conferred by section 99-A of the

Code of Criminal Procedure, 1898 (Act V of 1898), the Governor hereby declares to be forfeited to His Majesty every copy of a book in Hindi entitled "Chaman Islam ki Sair" by Pandit Shiva Sharma Mahopadeshak, published by Shyamlall Satyadeva Varma, Dalmandi, Fatehganj, Lucknow, and printed by Pandit Manna Lal Tewari, Shukla Printing Press, Nazirabad, Lucknow, on the ground that the said book contains matter the publication of which is punishable under sections 153-A and 295-A of the Indian Penal Code.

By order of the Governor,

PANNA LALL,  
*Chief Secy. to Govt., United Provinces.*

*The 25th September 1939.*

**No. 5052-C.**—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,  
M. K. VELLODI,

*Chief Secretary to Government.*

HOME DEPARTMENT.

GENERAL.

*Simla-E., the 20th July 1939.*

**No. A-7 (7) 19-S. B.**—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue no. 28 of the Gurmukhi "*Kirti Lehr*", Meerut, U.P., dated the 9th July 1939, printed by Baba Karam Singh Dhut (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "*Kirti Lehr*", 145/1, Western Kutchery Road, Meerut, and all other documents containing copies, reprints or translations of, or extracts from, the said issue, on the ground that it contains matter of the nature described in clauses (e), (b), and (f) of sub-section (j) of section 4 of the said Act read with section 16 of the Criminal Law Amendment Act, XXIII of 1932.

*Simla, the 12th August 1939.*

**No. 20-S./10500-P.B.**—Punjab Government notification no. 1281/10500, dated the 16th February 1939, forfeiting the handbill in Urdu headed "*Faisla Adalat Alia High Court Lahore banigiani Sheikh Abdur Rahman Misri, Qadian*" issued over the name of Hakim Abdul Aziz, Ahmadi, proprietor, Dwakhana Rafiq Zindgi (Regd.), Qadian and printed at the Ittihad Press, Bull Road, Lahore, is hereby cancelled.

*Simla-E., the 16th August 1939.*

**No. A. 7(7) 19-A.D.S.13.**—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue no. 32 of the Gurmukhi "*Kirti Lehr*", Meerut, United Provinces, dated the 6th August 1939, printed by Baba Karam Singh Dhut (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "*Kirti Lehr*", 145/1, Western Kutchery Road, Meerut, on the ground that it contains matter of the nature described in clause (d) of sub-section (l) of section 4 of the said Act.

By order of the Governor of the Punjab,  
F. C. BOURNE,

*Chief Secretary to Government, Punjab.*

*The 25th September 1939.*

**No. 5080-C.**—The following notifications by the Government of India are republished for general information.

By order of the Governor,  
M. K. VELLODI,

*Chief Secretary to Government.*

HOME DEPARTMENT.

RESOLUTION.

PUBLIC.

*Simla, the 26th August 1939.*

**No. 180/39.**—The Governor-General in Council is pleased to announce the creation from the 26th August 1939, of a Department of Supply, to deal directly with questions concerning supplies of all kinds required for the prosecution of war. The Department will be added to the portfolio of the Honourable Sir Muhammad Zafrullah Khan, K.C.S.I., Law Member of the Governor-General's Executive Council, and will be directly administered by a Director-General of Supply.

**ORDER.**—Ordered that a copy of this Resolution be communicated to the several departments of the Government of India, the Political Department the Secretary to the Governor-General (Public),\*all Provincial Governments and Administrations and to the Private Secretary to His Excellency the Viceroy, for information. Ordered also that the Resolution be published in the *Gazette of India* for general information.

\*By separate letter.

PUBLIC.

*The 26th August 1939.*

**No. 180/39.**—The Governor-General in Council is pleased to sanction the creation of a temporary post of Director-General of Supply for a period of six months, in the first instance, and the appointment thereto of Mr. H. Dow, C.S.I., C.I.E., I.C.S. The post will be created with effect from the date Mr. Dow assumes charge of his new duties.

2. The Governor-General in Council is also pleased to sanction the creation of a temporary post of Deputy Director-General of Supply for a period of six months, in the first instance, and the appointment thereto of Sir James Pitkeathly, K.C.I.E., C.M.G., C.I.E., C.V.O., C.B.E., D.S.O. The post will be created with effect from the date Sir James Pitkeathly takes charge of his new duties.

E. CONRAN-SMITH,

*Secy. to the Govt. of India.*

## DEPARTMENT OF SUPPLY.

*Simla, the 31st August 1939.*

No. 1/39.—The Governor-General in Council is pleased to set up, with effect from the date of this notification, a War Supply Board, the functions of which will be to take such steps as may be necessary to ensure that supplies of all kinds required for the prosecution of war are available with the utmost expedition, and to co-ordinate the activities of all departments of the Government of India and of commercial firms or organisations to that end. The Director-General of Supply and the Deputy Director-General of Supply will be respectively President and Vice-President of the Board, which will be composed as follows:—

1. A representative of the Railway Board.
2. A representative of the Master-General of the Ordnance Branch.
3. A representative of the Quarter-master-General's Branch.
4. A representative of the Finance Department.
5. The Chief Controller, Indian Stores Department.
6. The Director of Contracts.

H. DOW,

*Director-General of Supply.**The 26th September 1939.*

No. 5083-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor,

M. K. VELLODI,

*Chief Secretary to Government.*

## HOME DEPARTMENT (POLITICAL).

*The 7th August 1939.*

No. 4193-P.—In exercise of the power conferred by section 99-A. of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of a pamphlet in Bengali entitled "Bartaman Rajnaitik Sankat O Musalmaner Kartabya" by Muhammad Ehsanul Huq Affendi of Senarai, Domar, Rangpur and printed at the Kali Krishna Machine Press, Rangpur, on the ground that the said pamphlet contains matter which brings or attempts to bring into hatred or contempt and excites or attempts to excite disaffection towards the Government established by law in British India, and also promotes or attempts to promote feelings of enmity or hatred between different classes of His

Majesty's subjects, the publication of which is punishable under sections 124-A. and 153-A. of the Indian Penal Code.

By order of the Governor,

E. N. BLANDY,

*Secretary to the Government of Bengal.**The 26th September 1939.*

No. 5085-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor,

M. K. VELLODI,

*Chief Secretary to Government.**The 26th July 1939.*

No. 1239.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the leaflet in Urdu entitled "Arya Samaj and Mussalmans" written by Mr. A. H. Mahmood Quraishy Sahib, President of the Muslim Youth League of Southern India, Madras, and printed at the Shahi Press, Madras, and all other documents containing copies, reprints or translations of, or extracts from, the said leaflet, inasmuch as it contains matter of the nature described in section 4(1)(h) of the said Act, as amended by section 16 of Criminal Law Amendment Act, 1932 (Act XXIII of 1932).

By order of His Excellency the Governor,

G. T. BOAG,

*Chief Secretary to Government.**The 26th September 1939.*

No. 5087-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor,

M. K. VELLODI,

*Chief Secretary to Government.*

## HOME DEPARTMENT (POLITICAL).

*The 23rd August 1939.*

No. 2212-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the issue of the Marathi weekly newspaper "Lokhandi Morcha" of Bombay, dated the 8th and the 15th June 1939, printed by Madhav Kashinath Dandley at the Vikram Printing Press, 17, Eenhau Hall Lane, Girgaum, Bombay 4, and published by him at Maharaaja Building, Charni Road, Bombay 4, and

all other documents containing copies, reprints, translations of, or extracts from the said issues of the newspaper, to be forfeited to His Majesty on the ground that it appears to the Government of Bombay that the said issues of the newspaper contain words of the nature described in clauses (a), (d) and (h) of sub section (1) of section 4 of the said Act.

By order of the Governor of Bombay,

J. M. SLADEN,

Secy. to Govt., Home Dept.

The 27th September 1939.

No. 5127-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

M. K. VELLODI,

Chief Secretary to Government.

#### DEFENCE CO-ORDINATION DEPARTMENT.

Simla, the 23rd September 1939.

No. 81-OR./39.—In pursuance of sub-rule (i) of rule 74 of the Defence of India Rules, the Central Government is pleased to authorise the following persons to exercise the powers conferred by the said sub-rule, namely :—

1. Director of Civil Aviation in India.
2. Deputy Director of Civil Aviation in India.
3. Chief Aerodrome Officer.
4. Chief Inspector of Aircraft.
5. Officers in charge of Aerodromes.
6. Any Commissioned Officer of His Majesty's Air Forces in India.
7. District Magistrates.
8. District Superintendents or Superintendents of Police.

A. DeC. WILLIAMS,

Secy. to the Govt. of India.

#### LAW, COMMERCE AND LABOUR DEPARTMENTS.

##### NOTIFICATIONS.

The 23rd September 1939.

No. 6604-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

##### CENTRAL EXCISES

Simla, the 2nd September 1939.

No. 32.—In exercise of the powers conferred by section 7 of the Matches

(Exise Duty) Act, 1934 (XVI of 1934), the Central Government is pleased to prohibit absolutely the bringing of matches into British India from the territory of the Dhrol State in the Western India States Agency, with effect from the 3rd September 1939.

N. R. PILLAI,

Joint Secy. to the Govt. of India.

The 27th September 1939.

No. 6685-Com.—The following notification issued by the Government of India, Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

#### IMPORT AND EXPORT REGULATIONS.

Simla, the 26th August 1939.

No. 243-(10)-Tr. (I.E.R.)/38.—In pursuance of section 13 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), the Central Government is pleased to declare that the permissible maximum net exports of dry rubber from British India for the fourth quarter of 1939 shall be 2,625 tons.

Y. N. SUKTHANKAR,

Joint Secy. to the Govt. of India.

The 27th September 1939.

No. 6688-Com.—The following notification issued by the Government of India, Finance Department (Central Revenues) is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

#### CUSTOMS.

Simla, the 4th September 1939.

No. 53.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878) the Central Government is pleased to prohibit the bringing or taking by sea or land into British India from any place other than Burma or out of British India to any place other than Burma, gold coin, gold bullion or gold ingots, whether refined or unrefined, except on the authority of a licence granted in this behalf by the Reserve Bank of India.

N. R. PILLAI,

Joint Secy. to the Govt. of India.